

> ITEM NO.31

REGISTRAR COURT. 1

SECTION II

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

BEFORE THE REGISTRAR MRS. RACHNA GUPTA

Criminal Appeal

No(s). 1973-1974/2014

CHIRAUNJI LAL AND ORS

Appellant(s)

VERSUS

STATE OF UP AND ANR

Respondent(s)

(with appln. (s) for exemption from filing O.T. and suspension of
sentence and office report)

Date : 23/09/2015 These appeals were called on for hearing today.

For Appellant(s)

Mr. Devendra Kumar Shukla, Adv.
Mr. Rajiv Ranjan Dwivedi, Adv.

For Respondent(s)

Ms. Archana Singh, Adv.
Mr. Ardhendumauli Kumar Prasad, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Service of notice of lodgement of petition of appeal on
respondent No.1 is complete and is well represented.

Respondent No.2 is mentioned to has expired, as per the
report from the Chief Judicial Magistrate, P.O. Saini,
District Kaushambi., Allahabad. Petitioner to take
appropriate steps. Death Certificate be placed on record.

List again on 14.12.2015.

Signature Not Verified

Digitally signed by
Rupam Dhamija
Date: 2015.09.29

17:48:28 IST
Reason:

(RACHNA GUPTA)
Registrar